

The following Members also recorded their votes.

14.41 hrs

MR. SPEAKER: Subject to correction, the result of the division is:

PRE-NATAL DIAGNOSTIC TECHNIQUES (REGULATION AND PREVENTION OF MISUSE) BILL\*

Ayes: 81

[English]

Noes: 49

*The motion was adopted*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): I introduce the Bill. (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M.L. FATEDAR): I beg to move for leave to introduce a Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations of sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental there to.

SEVERAL HON. MEMBERS: Noes.

MR. SPEAKER: If there was a small difference between the two numbers, we would have waited. But there is a big difference. That is why we have not waited. We have gone to the second Bill. Do you want a division on the second Bill also?

MR. SPEAKER: The question is: That

"That leave be granted to introduce a Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations of sex-linked disor-

SEVERAL HON. MEMBERS: No.

Ayes: Sarvashree Dalbir Singh, Siddappa Bhimappa Nyamagouda, Bijoy Krishna, Nandique, Nurul Islam, Rao Ram Singh, Bare Lal Jatav, Khelsai Singh, M. Krishna Swamy, Swarup Upadhyay, Banwari Lal Verma, Bapu Hari Chauri, Bhogendra Jha, Tej Narayan Singh, Subrata Mukherjee, Vishwanath Shastri, Somnath Chatterjee and Kuli Bolin.

Noes: Sarvashree GMC Balayogi, Mahendra Baitha, Satyendra Narain Brahma Chaudhary, Hari Kishore Singh, Chun Chun Prasad Yadav, Dr. S.P. Yadav, Shri N.K. Baliyan, Shrimati Saroj Dubey, Sarvashree Roshan Lal, Ram Nihore Singh, Shiv Sharan Singh, Braja Kishore Tripathy, Surendra Pal Pathak, Raj Naram Balraj Passi, Ramesh Chand Tomar, Virendra Singh, Rampal Singh, Brijbhushan Sharan Singh, Shrimati Sheila Gautam, Shri Ram Kapse, Sarvashree Chandubhi Deshmukh, Ram Tahal Chowdhary, Yoganand Saraswati, Ganga Rani Koli, Anand Ratna Maurya, Pankaj Chowdhary, Ram Lakhan Singh Yadav and Shreesh Chandra Dikshit.

ders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI M.L. FOTEDAR: I introduce the Bill.

MR. SPEAKER: The House now shall take up matters under rule 377. Shri Vilas Muttemwar

14.43 hrs

#### MATTERS UNDER RULE 377

- (I) **Need to take measures to cope with the growing activities of Naxalites**

[*English*]

SHRI VILAS MUTTEMWAR (Chimur): Sir, I rise to draw the pointed attention of this August House to the extremely grave problem of Naxalite activities which are growing on the scale of an epidemic not only in quite a few districts of my own region of Vidarbha but also in the adjoining districts of Andhra Pradesh and Madhya Pradesh.

The four State Governments of Maharashtra, Andhra Pradesh, Orissa and Madhya Pradesh have formed a joint command of their police forces to curb the menace. A similar effort was made way back in the fifties by the four erstwhile States of M.P., U.P., Rajasthan and Vindhya Pradesh to crush a large number of notorious dacoits operating in those States.

[MR. DEPUTY-SPEAKER - *in the Chair*]

14.44 hrs.

However, I agree with the Union Home Minister who have very clearly and emphatically said that the menace of Naxalism has its roots in the tribal population. The Home Minister has very rightly said that the solution of the problem lies exactly where its roots do. The solution of the problem, therefore, lies not in meeting force with force but in conceiving and sincerely implementing really effective and long range programmes to win over the confidence of the vast tribal population in the affected areas.

I, therefore, urge our Government to think and work suitably in the direction and appeal to the House to join me in persuading the Government to do so in the right earnest and without giving any more time to the Naxalites to enhance their influence further.

- (II) **Need to clear the project for rehabilitation of victims of the practice of Devadasi**

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): The heinous and inhuman practice of consigning young girls to Devadasi system is being openly indulged in the country particularly in the border areas of Karnataka, Maharashtra and Andhra Pradesh,

The Andhra Pradesh Government passed legislation in 1987 banning the practice. The Karnataka Government has also taken several measures to put an end to this evil practice.

Almost all these victims hail from the down-trodden. The Karnataka Government has undertaken recently a comprehensive survey in all the Talukas of Belgaum District and the data collected is being promised by computers. Meanwhile a project report on various measures to be taken up to rehabilitate the victims of the Devadasi practice has been prepared and submitted to the Government of India for its sanction.

I urge upon the Government of India to